

During investigation one person namely Rahul @ Ganja was identified by the complainant. The search for the accused was made and during investigation it was found that accused Rahul @ Ganja had died in a road accident on 07.04.2016 at Gurgaon, Haryana.

(d) The number of chain snatching cases registered in Police Station R. K. Puram, Delhi during the last two years and the current year (Upto 15.04.2016) are as under:-

Year	Cases registered	Worked out	Persons arrested
2014	57	24	46
2015	38	09	13
2016 (upto 15.04.16)	13	05	05

The total number of chain snatching cases registered by Delhi Police during the last two years and the current year (upto 15.04.2016) are as under :-

Year	Cases registered	Worked out	Persons arrested
2014	2099	592	920
2015	1818	510	820
2016 (upto 15.04.16)	392	67	106

All out efforts are made by Delhi Police to solve each and every case of chain snatching.

**Issue of multi-city, multiple-entry visa to businessmen
of SAARC countries**

1211. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government had decided to issue multi-city, multiple-entry business visa to businessmen of SAARC countries including Pakistan;

(b) if so, the details thereof; and

(c) the precautionary steps taken by Government to check the entry of terrorists in the garb of businessmen?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) to (c) As per extant instructions, multiple entry Business

visa can be granted for a period up to 5 years or for a shorter duration as per the requirement to nationals of SAARC countries except in the case of nationals of Nepal, Bhutan and Pakistan. Citizens of Nepal and Bhutan do not require any visa for visiting India. Further, city specific visas are issued only in the case of Pakistan nationals. A scheme for grant of Business visa up to 3 years to Pakistan nationals has been introduced in July, 2015. Under this scheme, Pakistani businessmen of assured financial standing and credentials and who meet the following eligibility criteria can be granted Business visa for a period up to 3 years with multiple entry facility:-

- (1) In the case of those who had earlier been given 1-year Business visa with the prior approval of the Ministry of Home Affairs, the total value of imports and exports (of goods and services) of the firm/company/business establishment for which the Pakistani national is working should exceed ₹ 50 lakhs in the preceding financial year.
- (2) In the case of those not covered by (1) above, the total value of imports and exports (of goods and services) of the firm/company/business establishment for which the Pakistani national is working should exceed ₹ 1 crore in the preceding financial year. Further, such Pakistani national should be a member of any National Chambers of Commerce of Pakistan/SAARC Chamber of Commerce and Industry or is accredited with or certified by any National Chambers of Commerce and Industry in India.
- (3) This type of visa will be issued only to those Pakistani nationals whose annual income is not less than Pak ₹ 10 lakhs.

The period of stay during each visit by Pakistani nationals granted this type of visa shall not exceed 30 days and they will be exempted from Police Reporting. Number of places of visit will be restricted to 15.

The scheme provides for stringent conditions for grant of Business visa up to 3 years for Pakistani Businessmen. The visa will be granted only after prior clearance of the Ministry of Home Affairs.

However, the High Commissioner of India in Islamabad has been given powers to grant such Business Visa, in rare and exceptional cases, to well known business persons fulfilling the eligibility criteria. In such cases visa shall be granted only after the visa applications are uploaded on the online visa application system and the details of visas issued shall also be uploaded immediately, which will be accessible to the security agencies in India.